

**Notification under Central Excise Rules, and customs Act**

The Deputy Minister in the Ministry of Finance (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy each of Notification Nos. G.S.R. 160 (E) to 202 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1984 together with an explanatory memorandum regarding Customs Duty Changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 29th February, 1984, under section 159 of the Customs Act, 1962.

[Placed in Library See No. LT 7837/84]

- (2) A copy each of Notification Nos. G.S.R. 89 (E) to 159 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1984 together with an explanatory memorandum regarding Central Excise Duty Changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 29th February, 1984, issued under the Central Excise Rules, 1984.

[Placed in Library See No. LT—7838/84]

12.08 hrs.

**MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Asiatic Society Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 5th March, 1984."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th March, 1984, agreed without any amendment to the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 3rd March, 1984."

- (iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 6th March, 1984, adopted the following motion in regard to the appointment of a member of Lok Sabha to the Joint Committee on the Indian Veterinary Council Bill, 1981 :—

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a Member of the Lok Sabha to the Joint Committee of Houses on the Indian Veterinary Council Bill, 1981, in the vacancy caused by the death of Shri J.C. Barve and communicate to this House the name of the Member so appointed by the Lok Sabha to the said Joint Committee"

**ASIATIC SOCIETY BILL**

As passed by Rajya Sabha

SECRETARY-GENERAL : Sir, I lay on

the Table of the House the Asiatic Society Bill, 1984, as passed by Rajya Sabha.

MR. SPEAKER: I want to say something...

(Interruptions)

SHRI M.M. LAWRENCE (Idukki): The election of parur Constituency of Kerala has been set aside by a judgment of the Supreme Court because of use of electronic machine. It is a very serious matter...

(Interruptions)

MR. SPEAKER: It cannot be done here. You come to me. We shall discuss it. If there is any way-out, I shall talk to you.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): This is a matter which cannot be discussed in the Chamber...

MR. SPEAKER: There is a procedure. You come and discuss.

(Interruptions)\*\*

MR. SPEAKER: Not allowed.

(Interruptions)\*\*

MR. SPEAKER: Call-Attention. Mr. Ram Vilas Paswan.

(व्यवधान)

अध्यक्ष महोदय : देखिये'...

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय.....

अध्यक्ष महोदय : बैठ जाइए ।

श्री रामावतार शास्त्री : डा. गुप्ता के

ट्रांसफर के बारे में सब सदस्यों ने लिखकर पत्र दिया है.....

अध्यक्ष महोदय : वह हो जाएगा ।

मैं एक अर्ज करना चाहता हूँ । आए-दिन मुझे धमकी दी जाती है कि हाउस नहीं चलजने दिया जाएगा । अगर नहीं चलने देंगे, तो मुझे क्या तकलीफ है ; मैं तो हाउस को कानून से चला सकता हूँ । अगर यह कानून से चलता है, तो मैं चलाऊंगा ।

(व्यवधान)

अध्यक्ष महोदय : रोजाना सुबह आते ही धमकी दी जाती है । मुझे धमकी मत दीजिए ।

(व्यवधान)

अध्यक्ष महोदय : रोजाना यह धमकी दी जाती है कि हाउस नहीं चलने दिया जाएगा । यह आप लोगों का हाउस है, न चलाइए । मैं बगैर कानून के, बगैर रूलज की मदद के, हाउस नहीं चला सकता । यह आज बन्द हो जाए या कल बन्द हो जाए, मगर जब तक यह चलेगा, कानून से चलेगा । बगैर कानून के मैं हाउस को नहीं चला सकता ।

(व्यवधान)

SHRI SATYASADHAN CHAKRABORTY : On a point of order, Sir.

Mr. SPEAKER : What is your point of order?

SHRI SATYASADHAN CHAKRABORTY : I draw your attention to Rule 41 (2) (vii). They are trying to raise the matter of political murders in UP. That you are not allowing. That is right...